

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
RAJYA SABHA
QUESTION NO 21.04.2010
ANSWERED ON
LOW CONVICTION RATE UNDER SC ST ACT .

2839

Smt. T. Ratna Bai

Will the Minister of COALHOME AFFAIRS be pleased to state :-

- (a) whether there is low conviction rate under SC/ST Act in some States;
- (b) if so, the details thereof, State-wise; and
- (c) the actual views and suggestions of each State in this regard for the future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY MAKEN)

(a) & (b): Some States have reported low conviction rate under the SC/ST Act vis-à-vis the national average. State/UT-wise details of conviction rate under from 2006 to 2008 are at Annexure.

(c): Delays in investigation and trials, witness turning hostile or losing interest, inappropriate application of section of relevant Acts which tend to weaken the merits of the case at the trial stage are some of the reasons cited by the States that lead to low conviction. In this regard a detailed advisory dated 01.04.2010 has been issued by Ministry of Home Affairs advising States/ UTs to ensure vigorous enforcement of the Statutory provisions and legislations relating to Crime against Scheduled Castes and Scheduled Tribes. The advisory also observes the need to sensitize and train the law enforcement agencies in the implementation of Protection of Civil Rights Act and the SC/ST (Prevention of Atrocities) Act, organizing legal literacy and legal awareness camps, and setting up of fast track courts and special courts for speedy trial and conviction in cases of crime against SCs/STs etc.